FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ANUSMERA REALTY AND INFRA PRIVATE LIMITED

1.	NAME OF CORPORATE DEBTOR	Anusmera Realty and Infra Private Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	13/11/2009
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	RoC-Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U45202MH2009PTC197060
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	**Registered Office address:** A.F.F 83/A N.G Acharya Marg, Chembur, Mumbai City, Mumbai, Maharashtra-400071
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	05/07/2024
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	06/07/2024 (The order has been communicated and received by the liquidator on 08/07/2024)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Mr. Umesh Chand Goyal **Registration No:** IBBI/IPA-001/IP-P-01876/2019-2020/12974
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	**Address:** Flat No. A-603, Wing-A Tower-4, "Enchante" Lodha New Cuffe Parade Wadala (East), Mumbai-400037. **E-mail:** goyaluc.ip@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	**Correspondence Address:** 1343, Level 13, Plot No 17-18, Platinum Techno Park, Sector 30 A, Sector 30, Vashi, Navi Mumbai, Maharashtra-400705 **E-mail:** anusmera.cirp@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	07/08/2024 (Thirty days from the receipt of the Liquidation Order)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Court-V, Mumbai Bench has ordered the commencement of liquidation of M/s **Anusmera Realty and Infra Private Limited on 5th July, 2024.**

The stakeholders of **Anusmera Realty and Infra Private Limited** are hereby called upon to submit a proof of their claims including any update on or before **07th August 2024**, to the liquidator at the address mentioned against **item 10.**

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

UMESH CHAND GOYAL IBBI/IPA-001/IP-P-01876/2019-2020/12974 INSOLVENCY PROFESSIONAL

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Submission of false or misleading proofs of claim shall attract penalties.

Place: New Delhi

Date: 12.07.2024

Mr. Umesh Chand Goyal

Liquidator

Anusmera Realty and Infra Private Limited

Registration No. IBBI/IPA-001/IP-P-01876/2019-2020/12974

FORM B

PUBLIC ANNOUNCEMENT

(*Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016*)

Corrigendum to FORM B Public Announcement made on 12.07.2024

FOR THE ATTENTION OF THE STAKEHOLDERS OF ANUSMERA REALTY AND INFRA PRIVATE LIMITED

'Address for correspondence' mentioned under item No. 10 is modified to read as under:

10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	**Correspondence Address:** 144, 14th floor, B Wing, Mittal Court, Nariman Point, Mumbai-400021. **E-mail**: anusmera.cirp@gmail.com

All other particulars remain unchanged.

UMESH CHAND GOYAL
IBBI/IPA-001/IP-P-01876/2019-2020/12974
INSOLVENCY PROFESSIONAL

Place: New Delhi
Date: 16.07.2024

Mr. Umesh Chand Goyal
Liquidator
Anusmera Realty and Infra Private Limited
Registration No. IBBI/IPA-001/IP-P-01876/2019-2020/12974

TRUCAP FINANCE LIMITED

(Formerly known as Dhanvarsha Finvest Ltd)
Registered Office: 3rd Floor, A Wing, D.J. House, Old Nagardas Road, Andheri (East), Mumbai – 400069, Maharashtra.
GST No: 27AAACD9887D1ZC
Corporate Identity Number: L24231MH1994PLC334457

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd) on 29th July 2024 at Thane at 11:00 A.M.

Branch address: TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd) Shop No. 18, B-Wing, Devi Darshan CHSL, Bhavani Chowk, Temblinaka, Thane-West, Thane - 400 601.

The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers.

The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Dombivali Branch: GL0000000160233 (Shivalik-102742515203).

Vasai Branch: GL0000000199671 (Shivalik-102742517443).

For more details, please contact TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd)

Contact Person: Vinod Maskar

Contact Number(s): 9870424107

TruCap Finance Limited (Formerly known as Dhanvarsha Finvest Ltd) *reserves the right to alter the number of accounts to be auctioned &/ postpone / cancel the auction without any prior notice.)*

TruCap Finance Limited
(Formerly known as Dhanvarsha Finvest Ltd)

इंडियन बैंक Indian Bank

इलाहाबाद ALLAHABAD

DADAR MARKET (D503) BRANCH :
Senapati Bapat Marg, Dadar BS Road, Dadar West - 400028,
E-mail : d503@indianbank.co.in; **Website :-** www.indianbank.in

POSSESSION NOTICE (For Immovable Property)
[Under Rule- 8(1) of Security Interest (Enforcement) Rules. 2002]

Whereas the undersigned being the **Authorised officer** of the **Indian Bank Dadar Market Branch** appointed/designated under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **03.04.2024** calling upon **Mrs. Harshala Manoj Sukali** and **Manoj Rajaram Sukali** (Borrower and Mortgagor) to repay the amount mentioned in the notice being **Rs. 52,30,646.00 (Rupees Fifty Two Lakhs Thirty Thousands Six Hundred Forty Six Only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this **10th of July of the year 2024.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of **Rs. 52,30,646.00 (Rupees Fifty Two Lakhs Thirty Thousands Six Hundred Forty Six Only)** as on **03.04.2024** and interest, charge thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY:

Equitable Mortgage of All the part and parcel of Flat No. 204, 2nd Floor, D wing, Bldg known as Raj Exotica next to GCC Club, Village Ghodbunder, Mira Road East, Distt. Thane - 401107, **Bounded By :- North :** E Wing, **South :** Mira Road/ Gaurav Excellency, **East :** Orchid Gaurav Valley, **West :** 60 feet Road.

Date : 10.07.2024 **Sd/-**
Place: Mumbai **Authorised Officer, Indian Bank**

ELIXIR CAPITAL LIMITED

CIN: L67190MH1994PLC083361
Registered office: 58, Mittal Chambers, 228, Nariman Point, Mumbai - 400 021
Website: www.elixircapital.in, Email: dm@elixirequities.com Tel.: 022-6115 1919

NOTICE OF THE 30th ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING/ OTHER AUDIO-VISUAL MEANS, RECORD DATE, FINAL DIVIDEND INFORMATION

Notice is hereby given that the 30TH Annual General Meeting ('AGM') of the members of the Company will be held on Monday, 26th August, 2024 at 10.00 a.m. (IST) through Video Conferencing ('VC') / Other Audio Visual Means ('OAVM') in compliance with the provisions of the Companies Act, 2013 ('Act') and rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable circulars issued by the Ministry of Corporate Affairs ('MCA') and the Securities and Exchange Board of India ('SEBI') issued in this regard, without physical presence of the members at a common venue, to transact the business as set out in the Notice of the 30th AGM dated 16th May, 2024.

In accordance with the applicable MCA and SEBI circulars, the Notice of the 30th AGM along with Annual Report for the financial year ended 2023-24 will be sent through electronic mode only to those members, whose e-mail addresses are registered with the Company / Registrar and Transfer Agent ('RTA') / Depository Participants. The requirement of sending physical copies of the Annual Report has been dispensed with by the MCA and SEBI through their respective circulars. The Notice of the 30th AGM along with Annual Report will also be available on the Company's website viz. www.elixircapital.in, BSE Limited at www.bseindia.com and website of CDSL at www.evotingindia.com.

The members can join and participate in the 30th AGM through VC/OAVM facility only. The detailed instructions for joining the 30th AGM and the manner of participation in the remote e-voting or casting vote through e-voting system during the 30th AGM are provided in the Notice of the 30th AGM dated 16th May, 2024. The Members attending the meeting through VC / OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

In order to register / update their email address, the members holding shares in demat form are requested to register the same with their respective Depository Participant(s) and members holding shares in physical form are requested to furnish the same to the Company's RTA i.e. Bigshare Services Private Limited. The detailed procedure for registration / updation of e-mail address is provided in the Notice of the 30th AGM.

The members will have an opportunity to cast their vote remotely or during the 30th AGM on the business as set forth in the Notice of the 30th AGM through the electronic voting system. The manner of remote e-voting and evoting during the 30th AGM is provided in the Notice of the 30th AGM. The Company has fixed Monday, 19th August, 2024 as cutoff date for determining entitlement of members for attending the 30th AGM and e-voting.

The Company has fixed Sunday, 18th August, 2024 as 'record date' for payment of final dividend for the financial year ended 31st March, 2024, if approved at the 30th AGM. The dividend will be paid only through various electronic mode in line with circulars of SEBI. In order to receive the dividend on time, the Members holding shares in physical form are requested to update their bank account(s) along with other details with RTA and shareholders holding shares in electronic mode are requested to notify any change in address or bank account details to their respective depositary participant(s).

Any queries / grievances pertaining to e-voting process can be addressed to Mr. Rakesh Dalvi, Sr. Manager, (CDSL) Central Depository Services (India) Limited, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai – 400013 or send an email to helpdesk.evoting@cdslindia.com or call on toll free no. 1800 22 55 33.

FOR ELIXIR CAPITAL LIMITED
Sd/-
RADHIKA MEHTA
Date: 10th July, 2024 **WHOLE TIME DIRECTOR & CFO**
Place: Mumbai **DIN: 00112269**

यूनियन बैंक Union Bank of India

UMFB Vashi Turbhe Branch, Commodity Exchange Bldg. Bombay Oil Seeds & Oil Exchange Premises Co-op. Soc. Ltd. Plot No. 2,3,4, Sec.19, Vashi, Navi Mumbai - 400705. **Phone:** 8369436560 **email:** ubin0536563@unionbankofindia.bank

POSSESSION NOTICE
APPENDIX-IV RULE - 8(1) (For Immovable Property)

Whereas The undersigned being the Authorised Officer of Union Bank of India, under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **28.02.2024** calling upon the following Borrowers- **M/s. Prinz Engineers India** and Guarantors/Mortgagors- **Mr. Vitthal Damodardas Jhaveri,** to repay the amount mentioned in the notice being **Rs. 2,06,89,498/- (Rupees Two Crore Six Lakh Eighty Nine Thousand Four Hundred Ninety Eight Only)** together with interest as per contractual rate from **26.02.2024** within 60 days from date of receipt of the said notice.

The Borrowers/Guarantors/Mortgagors having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on **09.07.2024.**

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India, for an amount of **Rs, 2,06,89,498/- (Rupees Two Crore Six Lakh Eighty Nine Thousand Four Hundred Ninety Eight Only)** together with interest as per contractual rate from **26.02.2024.**

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Description of the Secured Assets
1.	All the piece and parcel of property bearing Flat No. 403, admeasuring about 680 sq. ft. on the Fourth Floor, Mansarovar CHS Ltd. Plot No. 14, Sector 17, Above Mc Donalds, Vashi, Navi Mumbai-400703.
2.	All the piece and parcel of property bearing Shop No. 17, admeasuring about 478 sq. ft. on the Ground Floor, Thacker Tower Prem Co-op. Soc. Ltd. Plot No. 86, Sector 17, Above Mc Donalds, Vashi, Navi Mumbai-400703.
3.	All the piece and parcel of property bearing Shop No. 16, admeasuring about 252 sq. ft. on the Ground Floor, Thacker Tower Prem Co-op. Soc. Ltd. Plot No. 86, Sector 17, Above Mc Donalds, Vashi, Navi Mumbai-400703.

Sd/-
Place: Navi Mumbai **Authorised Officer**
Date: 09.07.2024 **Union Bank Of India**

STERLING POWERGENSYS LIMITED

Reg Off: Office No. 121, Runwal Commercial Complex, Co-Op Premises Ltd, L.B.S. Marg Mulund (West) Mumbai 400080 Maharashtra India
Phone: 9619572230/9321803234, **Email Id:** sterlingstrips84@gmail.com
CIN: L29213MH1984PLC034343 **Website:** www.splsolar.in

NOTICE OF THE 39TH ANNUAL GENERAL MEETING (AGM)
BOOK CLOSURE AND E-VOTING INFORMATION

Notice is hereby given that the 39th Annual General Meeting of the members of the Company will be held on Saturday, 03rd August, 2024 at 03:00 P.M. at Wynd Banquet, B-201, 2nd Floor, Shah Ind Estate, Behind Finch Restaurant, Saki Vihar Road, Andheri East, Mumbai-400072, Maharashtra, India to transact the business as mentioned in the AGM Notice, in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the Rules framed there under read with the circulars issued by the Ministry of Corporate Affairs (MCA) & the Securities & Exchange Board of India (SEBI).

Accordingly, the Notice convening the AGM along with the Annual Report for the financial year 2023-24 has been sent through e-mails on Thursday, July 11, 2024 to those Shareholders whose e-mail addresses are registered with the Company or the Registrar and Share Transfer Agent ('the RTA') or the Depository Participants and are holding equity shares of the Company as on July 05, 2024.

The Register of Members and Share Transfer Books of the Company will remain close from Sunday, July 28, 2024 to Saturday, August 03, 2024 (both days inclusive) for the purpose of AGM for the financial year ended March 31, 2024.

The members are provided with the facility to cast their vote electronically on all the resolution set forth in the notice to 39th Annual General Meeting using the e-voting system provided by Bigshare India Private Limited ("BIGSHARE"). The remote e-voting period commences on Wednesday, July 31, 2024 at 09:00 AM end on Friday, August 02, 2024 at 05:00 PM. Members shall not be allowed to undertake remote e-voting beyond the said date and time. During the period, shareholders holding shares either in physical or in dematerialized form as on the cut-off date i.e. July 27, 2024 may cast their vote electronically.

Any person who acquires shares of the Company and becomes a member of the Company after the dispatch of AGM Notice and holds shares as on the cut-off date i.e. July 27, 2024 may obtain the login Id and password by sending a request at cs.sterling01@gmail.com. The facility for voting shall also be available through ballot papers to members attending the AGM who have not already cast their vote at remote e-voting through i-vote portal of BIGSHARE. Members who have cast their vote by remote e-voting prior to the AGM can also attend/participate in the AGM but shall not be entitled to cast their vote again. The instructions on remote e-voting are detailed in the notes to the Notice convening the AGM, which is also available at https://ivote.bigshareonline.com

In case shareholders/ investor have any queries regarding E-voting, you may refer the Frequently Asked Questions ('FAQs') and i-Vote e-Voting module available at https://ivote.bigshareonline.com , under download section or you can email us to ivote@bigshareonline.com or call us at: 1800 22 54 22. Alternatively, the Members may also write an e-mail to the Company at cs.sterling01@gmail.com for any queries/ information.

The said AGM Notice is available on the Company's website at http://splsolar.in/R&R.html and on the website of the Stock Exchange i.e. BSE Limited at www.bseindia.com.

For Sterling Powergensys Limited
Sd/-
Sankaran Venkata Subramanian
Place: Mumbai **Managing Director**
Date: July 11, 2024 **DIN: 00107561**

ORIX LEASING & FINANCIAL SERVICES INDIA LIMITED

(formerly known as OAIS Auto Financial Services Limited)
(A Subsidiary of ORIX Auto Infrastructure Services Limited)
Regd. Office : Plot No. 94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (E), Mumbai - 400 059
Tel.: + 91 22 2859 5093 / 6707 0100 | Fax: +91 22 2852 8549
Email: info@orixindia.com | www.orixindia.com | CIN: U74900MH2006PLC163937

POSSESSION NOTICE
[RULE 8(1) SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

Whereas, the undersigned being the authorised officer of **ORIX Leasing & Financial Services India Limited,** under the Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002, and in exercise of powers conferred by section 13(12) of the said act read with rule 3 of THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 issued a notice dated **12.07.2022** calling upon **Sudha Gururajan & Nagarajan Venkatraman** mortgagers to repay the amount mentioned in the notice being **INR 55,83,189.12/- (Rupees Fifty Five Lac Eighty Three Thousand One Hundred Eighty Nine and Twelve Paise Only)** within 60 days of the receipt of the said notice together with further interest and other charges from the date of demand notice till the date of payment/realization.

1.The borrowers and co-borrowers despite being served with the said notice and having failed to repay the entire notice amount together with further interest and other charges, notice is hereby given to the borrowers and public in general that the undersigned has taken **Physical possession** of the property described here in under in exercise of powers conferred on him/her under section 13(4) of the said act read with rule 8 of the said rules on **08th July 2024.**

2.The borrowers and co-borrowers in particular and public in general is hereby cautioned not to deal with the property and any dealing in the property would be subject to the charge of notice of **INR 55,83,189.12/- (Rupees Fifty Five Lac Eighty Three Thousand One Hundred Eighty Nine and Twelve Paise Only)** together with further interest and other charges from the date of demand notice till the date of payment/ realization.

3.The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY

All That Piece And Parcel Of Flat No. 704, 7th Floor, Admeasuring 752 Sq. Ft. (built Up Area), Bldg No A-4, Swastik Palm Chsl, Constructed On Land Bearing Survey No. 131, Hissa No. 4, Survey No. 134, Hissa No. 2, 3, 5, Survey No. 135, Hissa No. 1, 2, 4, 5, 6, 7, Survey No. 136, Hissa No. 16/a, 17 At Village-Kolshet, Azad Nagar, Dharmacha Pada Road, Thane (W)- 400607, And Bounded As : **North : New Brahmand Phase 7 Building, East : Open Space, West : I3 Bungalow, South: Universal High School Building**

Date : 08.07.2024
Place : THANE, MAHARASHTRA **Yours Faithfully,**
Loan Account No: LN0000000006074 **Authorised Officer**
ORIX Leasing & Financial Services India Limited

Amal Ltd

310 B, Veer Savarkar Marg, Dadar (West), Mumbai 400028, Maharashtra, India
sec@amal.co.in | (+91 22) 62559700 | www.amal.co.in
CIN: L24100MH1974PLC017594

Extract of standalone and consolidated financial results for the quarter ended on June 30, 2024
[In terms of Regulation 47(1)(b) of the SEBI (Listing Obligation and Disclosure Requirements) Regulation 2015]

(₹ lakhs)

Sr. No.	Particulars	Standalone				Consolidated			
		Quarter ended on			Year ended on	Quarter ended on			Year ended on
		June 30, 2024 Unaudited	March 31, 2024 Unaudited	June 30, 2023 Unaudited	March 31, 2024 Audited	June 30, 2024 Unaudited	March 31, 2024 Unaudited	June 30, 2023 Unaudited	March 31, 2024 Audited
1.	Total income from operations	687.12	982.77	418.72	3,133.43	2,050.53	2,120.90	1,680.79	8,609.38
2.	Net profit / (loss) for the period before tax	(103.27)	206.58	(143.96)	345.18	15.79	98.36	(306.15)	277.70
3.	Net profit / (loss) for the period after tax	(73.22)	146.75	(101.58)	242.63	44.67	37.36	(264.96)	170.46
4.	Total comprehensive income for the period [comprising profit for the period (after tax) and other comprehensive income (after tax)]	(73.13)	144.96	(100.86)	243.00	44.76	34.91	(264.24)	170.17
5.	Equity share capital	1,236.27	1,236.27	1,236.27	1,236.27	1,236.27	1,236.27	1,236.27	1,236.27
6.	Other equity				7,697.45				5,753.05
7.	Earnings per equity share of ₹ 10 each (not annualised, excluding year end)								
	Basic earnings (₹)	(0.59)	1.19	(0.82)	1.96	0.36	0.30	(2.14)	1.23
	Diluted earnings (₹)	(0.59)	1.19	(0.82)	1.96	0.36	0.30	(2.14)	1.23

Notes:

1 The above is an extract of the detailed format of results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The details in prescribed format of the results are available on the websites of the Stock Exchange (www.bseindia.com) and the Company (www.amal.co.in).

For Amal Ltd
Sd/-
(Rajeev Kumar)
Mumbai **Managing Director**
July 11, 2024 **DIN: 07731459**

बैंक ऑफ महाराष्ट्र Bank of Maharashtra

A GOVT. OF INDIA UNDERTAKING
एक परिवार एक बैंक

S. P. ROAD BRANCH, MUMBAI ZONE : Shop No. 3, 1st Floor, Rushabh Apartment CHS. Ltd. Dr. R. R. Roy Marg, Opp. Harkishandas Hospital, Mumbai-400 004, Maharashtra •**Tel. No.** (022) 2388 2353, •**E-mail :** bom67@mahabank.co.in •**Head Office :** Lokmangal,1501, Shivajinagar, Pune-411 005, Maharashtra

POSSESSION NOTICE (For Immovable Property) (Rule 8 (i))

WHEREAS, the **Authorized Officer** of **Bank of Maharashtra** under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13 (4) and 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand Notice dated **12.04.2024** under Section 13 (2) calling upon **1. Mr. Ashok Ratilal Sapariya** (Borrower) **2. Mrs. Manisha Ashok Sapariya** (Borrower) **3. Mr. Suresh Ratilal Sapariya** (Borrower), **4. Mrs. Neeta Ratilal Sapariya** (Borrower) to repay the amount mentioned in the notice being outstanding of ₹ **2,48,74,127/- plus unapplied interest** upto **08.04.2024** and interest thereon, together with interest thereon at contractual rate (s) and incidental expenses, costs, charges incurred / to be incurred **within 60 days** from the date of receipt of the said notices.

The Borrower **1. Mr. Ashok Ratilal Sapariya** (Borrower) **2. Mrs. Manisha Ashok Sapariya** (Borrower) **3. Mr. Suresh Ratilal Sapariya** (Borrower), **4. Mrs. Neeta Ratilal Sapariya** (Borrower) having failed to repay the outstanding amount, Notice is hereby given to the Borrower and Co Borrower mentioned hereinabove in particular and to the public in general that the **Authorized Officer** of **Bank of Maharashtra** has taken **Symbolic possession** of the properties described herein below in terms of the powers the power conferred on him under Section 13(4) of Act read with rule 8 of the Security Interest Enforcement Rules 2002, on this **11.07.2024.**

The Borrower in particular, Guarantor and the **Public in general** is hereby cautioned not to deal with the property and any dealings with the aforesaid property will be subject to the charge of the **Bank of Maharashtra** for an amount mentioned above. The Borrowers attention is invited to the provisions of sub-section 8 of section 13 of the Act in respect of time available, to redeem the secured asset.

DESCRIPTION OF THE PROPERTY

Equitable Mortgage of Flat No. 701, 7th Flr., Krishna Kripa Building, Sub. Plot No. 24(s), CTS No. F-1544 (Part), Jaybharat Society, 3rd Road, Khar (W), Mumbai-400 052.

sd/-
Date : 11.07.2024 **Chief Manager & Authorized Officer**
Place : Mumbai **S. P. Road Branch, Bank of Maharashtra**

इंडियन बैंक Indian Bank

इलाहाबाद ALLAHABAD

Jogeshwari West Branch, 1st Floor, Henna Shopping Arcade, S. V. Road, Jogeshwari West, Mumbai - 400102. **Email :** jogeshwari@indianbank.co.in

POSSESSION NOTICE (For Immovable Property)
[Under Rule- 8(1) of Security Interest (Enforcement) Rules 2002]

Whereas: The undersigned being the Authorized Officer of the **Indian Bank,** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **31.01.2024** calling upon the Borrowers **Mrs. Neha Rajkumar Gupta and Mr. Rajkumar Mohanlal Gupta (Borrowers)** to repay the amount mentioned in the notice being **Rs. 20,94,578.00 (Rupees Twenty Lakhs Ninety Four Thousand Five Hundred Seventy Eight Only)** within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this **11th July 2024.**

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Indian Bank** for an amount of **Rs. 20,94,578.00/- (Rupees Twenty Lakhs Ninety Four Thousand Five Hundred Seventy Eight Only)** and interest and other charges thereon from date of demand notice.

The Borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY:

Residential Property bearing Flat No. 301, 3rd Floor, Shivani Palace, Village-Narpoli, Bhiwandi Taluka - Bhiwandi, District - Thane, Pin - 421302.
Boundaries:- North: Plot No. 8 and 6 Meter Wide Road, **South:** Survey No. 116/5/A/Paiki and 6 Meter Wide Road, **East:** Plot No. 4 and 7, Survey No. 116/5/A/Paiki, **West:** Adjacent Survey No. Land.

Sd/-
Date: 11.07.2024 **Authorized Officer,**
Place: Mumbai **Indian Bank**

DATAMATICS GLOBAL SERVICES LIMITED

Regd. Office: Knowledge Centre, Plot No. 58, Street No. 17, MIDC, Andheri (E), Mumbai - 400093.
Tel: +91-22-61020000/1/2 | **Fax:** +91-22-28343669 | **CIN:** L72200MH1987PLC045205
Website: www.datamatics.com | **Email:** investors@datamatics.com

NOTICE

TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Shareholder are hereby informed that pursuant to provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time ("the Rules"), the **Final Dividend declared for the financial year 2016-17** which remain unclaimed for a period of seven years will be credited to IEPF on **October 20, 2024.** The corresponding equity shares on which dividend were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance with the Rules, individual notices are being sent to all the concerned shareholders whose shares are liable to be transferred to IEPF as per aforesaid Rules, the full details of such shareholders is made available on the Company's Website: https://www.datamatics.com/about-us/investor-relations/unpaid-unclaimed-dividend.

All concerned Shareholder(s) are requested to make an application to the Company/ Company's Registrar and Share Transfer Agents preferably on or before October 09, 2024, with a request for claiming unpaid/unclaimed dividends for the financial year 2016-17 and onwards to enable processing the claims before the due date.

In the event valid claim is not received on or before **October 09, 2024,** the company will proceed to transfer the liable dividend and corresponding equity shares in favour of IEPF authority without any further notice. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholder(s) can claim the transferred shares and dividend from IEPF Authority by making an online Application in the prescribed e-form IEPF-5 and sending the physical copy of the requisite documents prescribed in Form IEPF-5, to the Nodal Officer of the Company.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said Rules.

In this connection, please note the following:

In case shares are held in Physical form: The Company would be issuing new share certificate(s) in lieu of the original share certificate(s) held by concerned Shareholder(s) for the purpose of transfer of shares to the Demat Account to the IEPF Authority as per the Rules and upon such issue, the original share certificate(s) which stands registered in concerned Shareholder(s) name will stand automatically cancelled.

In case shares are held in electronic form: The Demat Account of the concerned shareholder(s) will be debited for the shares liable to be transferred to the Demat Account of the IEPF Authority as per the procedure prescribed in the Rules.

For further information/ clarification, shareholders may write or contact to:

- Company's Registrar and Transfer Agent, **Datamatics Business Solutions Limited**, Plot No. A 16 & 17, Part B, Cross Lane, MIDC, Andheri (East), Mumbai - 400 093. Tel.: +91 (22) 6671 2151, Email: investorsquery@datamaticsbpm.com.
- Ms. Divya Kumat, Nodal Officer, **Datamatics Global Services Limited**, Knowledge Centre, Plot No. 58, Street No. 17, MIDC, Andheri East, Mumbai - 400093. Tel.: +91 (22) 6102 0000, Email: investors@datamatics.com.

For Datamatics Global Services Limited
Sd/-
Place: Mumbai **Divya Kumat**
Date : July 11, 2024 **EVP, Chief Legal Officer & Company Secretary**

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF ANUSMERA REALTY AND INFRA PRIVATE LIMITED

	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	ANUSMERA REALTY AND INFRA PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	13/11/2009
3.	Authority under which Corporate Debtor is Incorporated/Registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45202MH2009PTC197060
5.	Address of the registered office & principal office (if any) of Corporate Debtor	**Registered Offic :** A.F.F 83/A.N.G Acharya Marg, Chembur, Mumbai City, Mumbai, Maharashtra-400071
6.	Date of closure of Insolvency Resolution Process	**05/07/2024**
7.	Liquidation commencement date of Corporate Debtor	**06/07/2024** (The order has been communicated and received by the liquidator on 08/07/2024)
8.	Name & Registration Number of Insolvency Professional acting as Liquidator	**Mr. Umesh Chand Goyal** **Regn No.** IBBI/IPA-001/IP-P-01876/2019-2020/12974
9.	Address and Email of the liquidator as registered with the Board	**Address :** Flat No. A-603, Wing-A Tower-4, "Enchante" Lodha New Cuffe Parade Wadala (East), Mumbai-400037 **Email ID:** goyaluc.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	**Correspondence Address:** 1343, Level 13, Plot No 17-18, Platinum Techno Park, Sector 30 A, Sector 30, Vashi, Navi Mumbai, Maharashtra-400705 **Email ID:** anusmera.cirp@gmail.com
11.	Last date for submission of Claims	**07/08/2024** (Thirty days from the receipt of the Liquidation Order)

Notice is hereby given that the Hon'ble National Company Law Tribunal, Court-V, Mumbai Bench has ordered the commencement of liquidation of **M/s Anusmera Realty and Infra Private Limited on 5th July, 2024.**

The stakeholders of **M/s Anusmera Realty and Infra Private Limited** are hereby called upon to submit a proof of their claims including any update on or before **07th August 2024**, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Umesh Chand Goyal
Liquidator
Date : 11.07.2024 Anusmera Realty and Infra Private Limited
Place : New Delhi **Registration No.:** IBBI/IPA-001/IP-P-01876/2019-2020/12974

THE WATERBASE LIMITED

Regd Office : Ananthapuram Village T P Gudur Mandal, Nellore, Andhra Pradesh -524 344. Ph: 044 45661700
E-mail : investor@waterbaseindia.com | Website : www.waterbaseindia.com | CIN : L05005AP1987PLC018436

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION

NOTICE is hereby given pursuant to Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013, ('the Act') (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations') and the Secretarial Standard - 2 on General Meetings issued by The Institute of Company Secretaries of India, each as amended, and in accordance with the requirements prescribed by the Ministry of Corporate Affairs ('MCA') vide its General Circulars dated April 8, 2020, April 13, 2020, June 15, 2020, September 28, 2020, December 31, 2020, June 23, 2021, December 8, 2021, May 5, 2022, December 28, 2022 and September 25, 2023 (collectively referred to as 'MCA Circulars'), to transact the special business as set out hereunder by passing Special Resolutions, by way of postal ballot only by voting through electronic means (remote e-voting):

S.No	Type of Resolution	Description of Resolution
1.	Special Resolution	Re-appointment of Mr. Rahul Kapur (DIN:00020624) as an Independent Director of the Company
2.	Special Resolution	Re-appointment of Ms. Shashikala Venkatraman (DIN: 02125617) as an Independent Director of the Company

The Notice of Postal Ballot ('Notice') is available on the website of the Company at www.waterbaseindia.com. and on the website of the Stock Exchange viz. BSE Limited ('BSE') at www.bseindia.com. A copy of the same is also available on the website of Central Depository Services (India) Limited (CDSL) at www.evotingindia.com.

In compliance with the aforesaid MCA Circulars, the Company has sent the Notice on Thursday, July 11, 2024, only in electronic form to those Members whose names appeared in the Register of Members/List of Beneficial Owners as received from Cameo Corporate Services Limited, the Company's Registrar and Transfer Agent ('RTA') as on Friday, July 05, 2024 ('Cut-Off date') and whose email addresses are registered with the Company/ RTA / Depository Participants (in case of electronic shareholding) or who will register their email address in accordance with the process outlined in the Notice. Accordingly, physical copy of the Notice along with Postal Ballot Form and pre-paid business reply envelope has not been sent to the Members for this Postal Ballot.

The Company has engaged the services of CDSL to provide remote e-voting facility to its Members and the communication of assent or dissent of the Members would only take place through the remote e-voting system. The remote e-voting period commences on **Sunday, July 14, 2024 at 9:00 a.m. (IST) and shall end on Monday, August 12, 2024 at 5:00 p.m. (IST)**. The remote e-voting module shall be disabled by CDSL thereafter and Members will not be allowed to vote electronically beyond the said date and time. Voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on cut-off date. Once vote on a resolution is cast, the Member will not be able to change it subsequently. Only those Members whose names are recorded in the Register of Members of the Company or in the List of Beneficial Owners as on the Cut-off date will be entitled to cast their votes by remote e-voting.

All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, CDSL, A Wing, 25th Floor, Marathon Futurex, Mafatlal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call at toll free no. 1800 22 55 33.

The Board of Directors has appointed Mr.M Francis (C.P. No 14967) Practising Company Secretary (Membership No: F10705) of M/s. M Francis & Associates. Company Secretaries, as Scrutinizer for conducting the Postal Ballot in a fair and transparent manner.

After completion of scrutiny of the votes cast, the Scrutiniser will submit his report to the Chairman of the Company or any other person authorised by him. The results of the Postal Ballot conducted through remote e-voting along with the Scrutiniser's Report will be made available on the website of the Company at www.waterbaseindia.com, the website of CDSL at www.evotingindia.com and will also be available on the website of the Stock Exchange i.e., BSE Limited at www.bseindia.com., where the ordinary shares of the Company are listed within the stipulated timelines. The results will also be placed on the Notice Board at the Registered Office of the Company.

For The Waterbase Limited
Sd/-
Place : Chennai **Bala Arumugam**
Date : 11.07.2024 **Company Secretary**

Form No.
[See Regulation 33(2)]
By Regd.A/D, Dasti failing which by Publication.

OFFICE OF THE RECOVERY OFFICER-I/II
DEBTS RECOVERY TRIBUNAL PUNE

Unit no 307 to 310 3rd floor, kakade Biz Icon Building, Shivaji Nagar, Pune 411005

NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS&BANKRUPTCY ACT, 1993.

RC/131/2018 **03-07-2024**

HDFC BANK
VS
VENKATESH FEEDS & FARMS & ORS

To,

(CD 1) Venkatesh Feeds & Farms, a
partnership firm, Polgaon Post Kasar Kandgaon. Tal-Ajara. District - Kolhapur- 416 505.

(Cd-2) Mr. Rajesh Suryaji Narvekar,
Polgaon Post Kasar Kandgaon, Tal- Ajara, District- Kolhapur-416 505.

(Cd-3) Mrs. Sonali Rajesh Narvekar,
Polgaon Post Kasar Kandgaon. Tal- Ajara. District- Kolhapur-416 505.

(Cd-4) Mrs. Kamal Suryaji Narvekar,
Polgaon Post Kasar Kandgaon. Tal- Ajara. District- Kolhapur-416 505.

(Cd-5) Mr. Ramesh Satyappa Narvekar,
R/at Annapurna Building. 329/3, Rajaramnagar. Udyam Nagar, Belgaum-590 008

(Cd-6) Mr. Shashikant Suryaji Narvekar.
Polgaon Post Kasar Kandgaon. Tal- Ajara. District- Kolhapur-416 505.

(Cd-7) Mr. Suryaji Somji Narvekar.
Polgaon Post Kasar Kandgaon. Tal- Ajara. District- Kolhapur-416 505.

(Cd-7-d) Smt. Hemlata Suryaji Narvekar,
At Post Palus, Dist. Sangli-416310.

(Cd-8) Mr. Sadashiv Vasant Deshinge.
Sainagar, Jalalur Road, Raybag, Taluka - Raybag. District-Belgaum. State Karnataka.

Whereas you were ordered by the Presiding Officer of DEBTS RECOVERY TRIBUNAL PUNE who had issued the Recovery Certificate dated **21/12/2018** in **OA/386/2014** to pay **Rs. 5,79,36,735.00 (Rupees Five Crore Seventy Nine Lakhs Thirty Six Thousands Seven Hundred Thirty Five Only)** to the Certificate Holder Bank, i.e. a sum of **Rs.4,66,54,201/- (Rupees four crore sixty-six lakh fifty-four thousand two hundred one only)** together with interest @10% per annum from the date of filing of application i.e. 14th July, 2014 till payment/realization and costs & interest of **Rs. 1,12,82,534/- (Rupees One crore twelve lakh eighty two thousand five hundred thirty four only),** and whereas the said has not been paid, the undersigned has ordered the sale of under mentioned immovable/movable property.

2. You are hereby informed that the **13-08-2024 at 10.30A.M.** has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the said properties or any portion thereof.

Specification of property

(1) All the piece and parcel of Land bearing Gat No. 326 total admeasuring of 02 H 40 R situated at village Bahirewadi Tal. Ajara Dist. Kolhapur.
(2) All the piece and parcel of Land bearing Gat No. 85 total admeasuring of 04 H 10.2 R situated at village Khanapur Tal. Ajara Dist. Kolhapur.
(3) All the piece and parcel of Land bearing Gat No. 266 and 67 total admeasuring of 05 H 67.6 R situated at village Polgaon Tal. Ajara Dist. Kolhapur
(4) All the piece and parcel of Land bearing Gat No. 19/2 total admeasuring of 03 H 60 R situated at village Talekarwadi Tal. Vengurla Dist. Sindhudurga.
(5) All the piece and parcel of Land bearing Gat No. 271/1K total admeasuring of 03 H 20 R situated at village Tendoli Tal. Kudal, Dist. Sindhudurga.
(6) All the piece and parcel of Land bearing Gat No.30/14 and 19/3 total admeasuring of 03 H 20 R situated at village Dhopatewadi Tal. Devgad, Dist. Sindhudurga.
(7) Poultry Sheds constructed in Gat No. 266 of Village Polgaon.
(8) Poultry Sheds constructed in Gat No 85 of Khanapur.
(9) Poultry Sheds constructed in Gat No. 19/2 of Talekarwadi.
(10) Poultry Sheds constructed in Gat No. 326 of Bahirewadi.
(11) Poultry Sheds constructed in Gat No. 30/14.
(12) Poultry Sheds constructed in Gat Nos. 19/2 and 19/3 of Dhoptewadi.
(13) Poultry Sheds constructed in Gat No. 271/1B of Tendoli.
(14) Poultry Sheds constructed in Gat No. 271/1B of Tendoli.
(15) Poultry Sheds constructed in 271/1K of Tendoli.

Given under my hand and the seal of the tribunal, on this date : **03-07-2024**

[RAVIKANT VINAYAK YADAV],
RECOVERY OFFICER I,
DEBTS RECOVERY TRIBUNAL PUNE

(... Continued from previous page)

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
BEELINE CAPITAL ADVISORS PRIVATE LIMITED **SEBI Registration Number:** INM000012917 **Address:** B 1311-1314, Thirteenth Floor, Shilp Corporate Park, Rajpath Rangoli Road, Thaltej, Ahmadabad, Gujarat – 380054, India. **Telephone Number:** 079 4918 5784 **Email Id:** mb@beelinemb.com **Investors Grievance Id:** ig@beelinemb.com **Website:** www.beelinemb.com **Contact Person:** Mr. Nikhil Shah **CIN:** U67190GJ2020PTC114322	**SKYLINE FINANCIAL SERVICES PRIVATE LIMITED** **SEBI Registration No.:** INR000003241 **Address:** D-153A, 1st Floor, Okhla Industrial Area Phase-I, New Delhi – 110020, India **Tel. No.:** 011-40450193-197 **Email:** ipo@skylinerta.com **Website:** www.skylinerta.com **Investor Grievance Email:** grievances@skylinerta.com **Contact Person:** Mr. Anuj Rana **CIN:** U74899DL1995PTC071324	**V.L.INFRAPROJECTS LIMITED** **Ms. Anjali Mukeshbhai Samani** **Address :** Office at 716, Shivalik Satyamev, Near Vakil saheb Bridge Bopal, Ahmedabad- 380058, Gujarat, India **Tel No:** +91 9998850177 **Email:** cs@vlil.in | **Website:** www.vlil.in Investors can contact the Company Secretary and Compliance Officer or the BRLMs or the Registrar to the Issue in case of any pre-Issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

AVAILABILITY OF RED HERRING PROSPECTUS: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the Issue. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at www.vlil.in, the website of the BRLM to the Issue at www.beelinemb.com, the website of NSE i.e. www.nseindia.com, respectively.

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application forms can be obtained from the Registered Office of the Company: V.L.INFRAPROJECTS LIMITED, Telephone: : +91 9998850177; BRLM: Beeline Capital Advisors Private Limited, Telephone: 079 4918 5784 and the Syndicate Member: Spread X Securities Private Limited Telephone: +91 79 6907 2018 and at the selected locations of the Sub-Syndicate Members, Registered Brokers, RTAs and CDPs participating in the Issue. Bid-cum-application Forms will also be available on the websites of NSE and the designated branches of SCSBs, the list of which is available at websites of the stock exchanges and SEBI.

ESCROW COLLECTION BANK/ REFUND BANK/ PUBLIC ISSUE ACCOUNT BANK/ SPONSOR BANK: Axis Bank Limited. UPI: Retail Individual Bidders can also Bid through UPI Mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
For, V.L.INFRAPROJECTS LIMITED
sd/-
Rajagopal Reddy Annam Reddy
Chairman, Managing Director and Chief Executive Officer

Place: Ahmedabad
Date: July 15, 2024

Disclaimer: V.L.Infraprojects Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public issue of its Equity Shares and has filed the RHP with the Registrar of Companies, Gujarat on July 15, 2024 and thereafter with SEBI and the Stock Exchanges. The RHP is available on the websites of SEBI at www.sebi.gov.in, website of the Company at www.vlil.in, the website of the BRLM to the Issue at www.beelinemb.com, the website of NSE i.e. www.nseindia.com, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 25 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. state securities laws. The Equity Shares are being Offered and sold outside the United States in 'offshore transactions' in reliance on Regulation S under the Securities Act and the applicable laws of each jurisdiction where such Offers and sales are made. There will be no public offering in the United States.

garima advt.

AMBIT FINVEST PRIVATE LIMITED

AMBIT Finvest — Pragati ke partner

Corporate Off: Karakia Wall Street, 5th floor, A 506-510, Andheri-Kurla Road, Andheri East, Mumbai-400093

AUCTION CUM SALE NOTICE FOR SALE OF UNENCUMBERED MOVABLE ASSETS

Notice is hereby given to the public in general and in particular to the Borrower and Co – Borrower (as defined below) that at the time when **M/s Ambit Finvest Pvt. Ltd** took possession of the secured asset under the SARFAESI Act, 2002 , movable properties /goods were lying at Secured Asset, however despite passage of sufficient time no one has turned to claim possession of said goods lying at the secured asset,. That by present notice 5 day's time / opportunity is given to the borrowers / co-borrowers and general public, to remove goods / movable properties, upon showing valid ownership, lying at property bearing No. SHOP NO. 13 ON THE GROUND FLOOR, BUIDLING NO. 83/84, IN THE BUILDING KNOWN AS HAPPY HOME ESTATE, SOCIETY KNOWN AS HAPPY HOME ESTATE CO-OPERATIVE HOUSING SOCIETY LTD., POONAM SAGAR COMPLEX, MIRA ROAD (EAST), DISTRICT –THANE – 401 107, else movable properties / goods lying at secured asset would be sold by way of auction / open bidding on 22.07.2024 **"As Is Where Is", "As Is What is", "Whatever There is"** basis on 22-07-2024 (between 11 p.m. to 04 p.m.) for recovery of **INR /- 7833/- (Rupees Seven Thousand Eight Hundred Thirty Three Only)** as on 12.007.2024 together with further interest and other charges thereon till date of actual payment due to the Secured Creditor from **1) SHAHI ZAIKA FAMILY RESTAURANT, 2) Mrs. SAJIDA AMIN MALPARA, 3) MOHD AMIN HABIB MALPARA ("Borrower" and "Co – Borrower").**

SCHEDULE	Name of the borrower
	SHAHI ZAIKA FAMILY RESTAURANT **Shop No 30 To 34 Chandresh Accord Bldg No 7, Mira Road East Mira Bhayander Road Nr Silver Park Mira Road East Thane Maharastra – 401107**
	Description of property
	Unincumbered Movable Goods lying at property SHOP NO 30 TO 34 CHANDRESH ACCORD BLDG NO 7, Mira Road East MIRA BHAYANDER ROAD NR SILVER PARK MIRA ROAD EAST THANE MAHARASTRA – 401107

For further assistance, please feel free to get in touch with our client Prashant Ohal AVP, Mobile No. 9987580515 & Mr. Saroj Kadam,, Cluster Collection Manager, Mobile No. 9773578320 Email Id.prashant.ohal@ambit.co of Ambit Finvest Private Limited

Place: Mumbai
Date : 16.07.2024.

Sd/- Authorised Officer
Ambit Finvest Private Limited

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

Corrigendum to FORM B Public Announcement made on 12.07.2024

FOR THE ATTENTION OF THE STAKEHOLDERS OF ANUSMERA REALTY AND INFRA PRIVATE LIMITED

'Address for correspondence' mentioned under item No. 10 is modified to read as under:

10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	**Correspondence Address:** 144, 14th floor, B Wing, Mittal Court, Nariman Point, Mumbai–400021. **E-mail:** anusmera.cirp@gmail.com

All other particulars remain unchanged.

Sd/-
Mr. Umesh Chand Goyal
Liquidator
Anusmera Realty and Infra Private Limited
Registration No. IBBI/IPA-001/IP-P-01876/2019-2020/12974

Place: New Delhi
Date: 16.07.2024

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
COMMERCIAL ARBITRATION APPLICATION (L) NO. 4953 OF 2023

Tata Motors Finance Limited ...Applicant
Versus
Toto Pre Stressing Systems Pvt. Ltd, ...Respondents
Shyamkumar Rai & Sandhya Shah

To,
The Respondents abovenamed,

WHEREAS, vide Order dated 24.04.2024 and Order dated 25.06.2024, the Hon'ble Court was pleased to direct the Applicant to issue by way of newspaper publication, the details of the next hearing. The relevant portion reads as under:

"Service to be effected through substituted mode by paper publication, in two widely circulated newspapers, where the respondents were known to have been last residing or carrying their business activity. The returnable date of the notice shall be indicated as 24/06/2024."

THEREFORE, take note that you are called upon to appear either in-person or through an Advocate duly authorized by you before the Hon'ble Court on 23.07.2024 at 10:30 a.m. or soon thereafter, when the Advocate for the Applicants shall press for the appointment of an Arbitrator u/s. 11 of the Arbitrator and Conciliation Act, 1996. You may remain present if you so desire.

You may contact the Applicant at the address given below:

Jay & Co,
Advocates for the Applicant,
Office No. 213, 2nd Floor, 'Varma Chambers',
Homji Street, Fort, Mumbai – 400 001.
Mob.: 9920187873, Email: advdube_patil@hotmail.com

MobiKwik

ONE MOBIKWIK SYSTEMS LIMITED

Regd. Office: Unit No. 102, 1st Floor, Block-B, Pegasus One, Golf Course Road, Sector-53, Gurugram, Haryana-122003, India.
Tel: +91 (124) 490-3344, CIN: U64201HR2008PLC053766;
Website: www.mobikwik.com, Email:cs@mobikwik.com

NOTICE OF THE 16TH ANNUAL GENERAL MEETING
(BEFORE DISPATCH OF AGM NOTICE)

Notice is hereby given that the 16th Annual General Meeting ("AGM") of the members of One MobiKwik Systems Limited ("Company") will be held on **Friday, August 09, 2024 at 11:00 A.M. (IST)** through video conferencing (VC) or other audio-visual means (OAVM), without physical presence of the members at a common venue, in compliance with all applicable provisions of the Companies Act, 2013 ("Act") and rules made thereunder read with General Circular No. 14/2020 dated April 8, 2020, Circular No. 17/2020 dated April 13, 2020, Circular No. 20/2020 dated May 5, 2020, Circular No. 02/2022 dated May 05, 2022 and Circular No. 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs ('MCA Circulars'), to transact the businesses as set out in the Notice of AGM.

In compliance with the above said MCA Circulars, the Notice of the AGM along with the necessary annexures will be sent only through electronic mode to those members whose e-mail address are registered with the Company/Depository Participant/Link Intime India Private Limited. The Notice of AGM will also be available on the Company's website at https://www.mobikwik.com/ir and on the website of Central Depository Services (India) Limited (CDSL) at https://www.evotingindia.com/noticeResults.jsp.

Members will be provided with the facility to cast their vote electronically, through the remote e-Voting facility (before the AGM) and e-Voting facility (at the AGM), on all the resolutions set forth in the Notice. The facility of casting votes will be provided by CDSL. Facility for e-Voting at the AGM will be made available to those Members present in the AGM through VC/OAVM facility and have not cast their vote on the resolutions through remote e-Voting. The Members who have cast their vote by remote e-Voting prior to the AGM may also attend/ participate in the AGM through VC/OAVM but shall not be eligible to vote at the AGM. Detailed process and manner of remote e-Voting, e-Voting at the AGM and instructions for attending the AGM through VC/OAVM is being provided in the AGM Notice.

Members whose email ids are not registered with the Company/Depository Participants (DP) are requested to register their email address with their respective DP's or with the Registrar and Share Transfer Agent of the Company at delhi@linkintime.co.in for receiving Notices and Financial Statements, and other communications through electronic mode.

For One MobiKwik Systems Limited
Sd/-
Ankita Sharma
Company Secretary and Compliance Officer

Date : July 15, 2024
Place : Gurugram

KORES (INDIA) LIMITED

CIN: U21198MH1936PLC002494
Registered Office: 301/302, Ashford Chambers, Lady Jamshedji Road, Mahim (West), Mumbai - 400 016
Phone: 02224476800 **FAX:** 022 24476999
Email: secretarial@kores-india.com **Website:** http://kores.in

NOTICE

TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND ('IEPF')

Shareholders are hereby informed that pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Dividend declared for the financial year 2016-2017, which remained unclaimed for a period of seven years will be credited to the IEPF on or after October 11, 2024. The corresponding shares on which dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance with the Rules, Individual notices are being sent to all the concerned shareholders whose shares are liable to be transferred to IEPF as per the aforesaid Rules, the full details of such shareholders is made available on the Company's Website: https://kores.in.

In this connection, please note the following:

1) **In case you hold shares in physical form:** Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you, will stand automatically cancelled.
2) **In case you hold shares in electronic form:** Your demat account will be debited for the shares liable for transfer to the IEPF.

In the event valid claim is not received on or before October 11, 2024, the Company will proceed to transfer the liable dividend and Equity shares in favor of IEPF authority without any further notice. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed Form IEPF-5 online after obtaining Entitlement letter from the Company.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, Mr. Santosh Gamare, Link Intime India Pvt. Ltd., Unit: Kores (India) Limited, C 101, 247 Park, LBS Road, Vikhroli West, Mumbai-400083, Tel Nos.: (022) 49186000, Fax No.: (022) 49186060, Email id: santosh.gamare@linkintime.co.in; Website: https://linkintime.co.in.

By order of the Board
For Kores (India) Limited
Sd/-
CS Sanjay Rane
Company Secretary & Head - Legal
Membership No.: 12084

Date: July 15, 2024
Place: Mumbai

GRATEX INDUSTRIES LIMITED

CIN: L21093MH1984PLC032248
Regd. Office: 109, Kakad Udyog Bhavan, Off. L. J. Road, Mahim, Mumbai – 400016, Maharashtra, India. Tel No.: 022 - 62992121 Fax No.: 022 - 62992111
Website: www.gratex.in E-mail id: investor@gratex.in

INFORMATION REGARDING 40TH ANNUAL GENERAL MEETING

The **40th Annual General Meeting ("AGM") of the Company will be held on Wednesday, 14th August, 2024 at 01:00 p.m. via** Video Conferencing / Other Audio Visual Means ("VC/OAVM") facility to transact the business set out in the Notice of the AGM.

The AGM will be convened in compliance with applicable provisions of the Companies Act, 2013 and the Rules made thereunder ("the Act"), provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and the provisions of General Circular Nos.: 14/2020, 17/2020, 20/2020, 02/2021 and 2/2022 dated 08th April, 2020, 13th April, 2020, 05th May, 2020, 13th January, 2021, 05th May, 2022 and latest Circular dated 25th September, 2023 Issued by the Ministry of Corporate Affairs ("MCA") (collectively referred to as "MCA Circulars") read with Circular Nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79, SEBI/HO/CFD/CMD2/CIR/P/2021/11 and SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 12th May, 2020, 15th January, 2021, 13th May, 2022 and 07th October, 2023, issued by the Securities and Exchange Board of India ("the SEBI") (collectively referred to as "SEBI Circulars") without the physical presence of the Members at the common venue. The Instruction for joining the AGM through VC / OAVM will be provided in the notice of the AGM. The Members attending the AGM through VC / OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Notice of AGM and the Annual Report of the Company, for the financial year ended 31st March, 2024 will be sent only by e-mail to those Members whose email address is registered with the Company / Depositories / Registrar and Transfer Agent ("RTA"), Adroit Corporate Services Private Limited in accordance with the MCA Circulars and aforesaid SEBI Circulars. The Notice of the AGM and Annual Report for the Financial Year 2023-24 will also be available on the website of the Company at www.gratex.in and website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com.

Instruction for Members whose email ids are not registered or updated:

In case shares are held in physical mode, the Members are requested to please provide Folio No., Name of the Shareholder, scanned copy of the Share Certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to **investor@gratex.in** or to the Registrars And Transfer Agents of the Company at info@adroitcorporate.com for Registration.

In case shares are held in demat mode, please contact your DP and provide DPID-CLID (16 digit DPID + CLID or 16-digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Car) as per the process advised by your DP.

Manner of casting vote through e-voting:

The Company is providing remote e-voting facility before the AGM and e-voting facility during the AGM to its Members through National Securities Depository Limited ("NSDL") to cast their votes. The detailed procedure for remote e-voting before the AGM and e-voting facility during the AGM by the Members holding shares in dematerialized / physical mode and having registered email addresses / not having registered email addresses will be provided in the Notice of AGM which will be sent by email shortly.

The Members are requested to carefully read all the Notes set out in the Notice of the AGM and instruction for joining the AGM, manner of casting vote through remote e-voting / e-voting during the AGM.

For **Gratex Industries Limited,**
Sd/-
CS Neha Arora
Company Secretary and Compliance Officer
Membership No.: ACS-57981

Place: Mumbai
Date: 16th July, 2024

केनरा बैंक Canara Bank

ARM - I BRANCH: 37, Kshamalaya, Opp. Patkar Hall, New Marine Lines, Thackersay Marg, Mumbai - 400 020. •**Tel.:** (022) 2206 5425 / 30, •**Email:** cb2360@canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of **Canara Bank**, will be sold on "As is where is", "As is what is" basis on **07.08.2024** for recovery of US Dollar 2.396,298.00 (US Dollar Two Million Three Hundred Ninety Six Thousand Two Hundred Ninety Eight Only) equivalent to Rs. 18,12,08,055.00/- (Rupees Eighteen Crores Twelve Lakhs Eight Thousand Fifty Five Only @ exchange rate of 1US$ = 75.62 INR) and further interest and other charges from 13.07.2020 onwards due to the ARM-I Branch of Canara Bank from **M/s. MK2 Technologies Limited** (Borrower), Mr. Nishith Dinesh Shah (Guarantor) M/s. Kairav Management Consultancy P. Ltd., India, M/s. Signature City Reality Pvt. Ltd. (Mortgagor and Guarantor) Mr. Rahul Rajkumar Pathak (Guarantor) (Amt in Rs.)

Description of the Property	Reserve Price	Earnest Money Deposit
Land bearing Gut No. 2, Hissa No. 9, admeasuring 18000 sq. meter, Village Mauje Dharni, Taluka Khalapur, District Raigad - 410202. Owned M/s. Signature City Reality Pvt. Ltd. **Bounded by : On the East by :** Gut No. 2/6, **On the West by :** Gut No. 2/10 & 2/12, **On the North by :** Gut No. 3 & 4, **On the South by :** Gut 1 & Gaothan.	**Rs. 3,20,00,000/-**	**Rs. 3,20,000/-**

The Earnest Money Deposit shall be deposited on or before **06.08.2024** upto **5 p.m.**
There is no encumbrance to the knowledge of the Bank.
EMD amount of 10% of the Reserve Price is to be deposited by way of Demand Draft in favour of Authorized Officer, Canara Bank ARM 1 Branch Mumbai or Shall be deposited through RTGS/NEFT/Funds Transfer to credit of account of Canara bank ARM 1 Branch Mumbai **A/c No. 209272434, IFSC Code CNRB0002360** on or before **06.08.2024** upto 5.00 pm and other documents to be submitted to service provider on or before **06.08.2024** upto 5.00 pm. Date up to which documents can be deposited with Bank is **06.08.2024.**
The property can be inspected with prior appointment with Authorised Officer.
For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Dr. Seema Somkuwar, Authorised Officer, Canara Bank, ARM I Branch, Mumbai (Ph. No.: 022 -22065425/30/ Mb. 8655963489) or Mrs. Rinkita Sodani Officer (Mob. No. 9413641701) E-mail id: cb2360@canarabank.com during office hours on any working day or the service provide M/s. PSB Alliance (Ebkray), Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai - 400 037, Contact Person Mr. Dharmesh Asher, Mob. 9892219848, (avp.projectmanager2@psballiance.com), Help desk No. 8291220220, (support.ebkray@psballiance.com),Website -https://ebkray.in/.

Sd/-
Authorised Officer
Canara Bank, ARM-I Branch

Date : 15.07.2024
Place : Mumbai

Aarti Pharmalabs Limited

CIN: L24100GJ2019PLC110964
Regd. Off.: Plot No. 22/C/1 & 22/C/2, 1st Phase, G.I.D.C. Vapi- 396195, Dist. Valsad, Gujarat
Website: www.aartipharmalabs.com **Email:** investorrelations@aartipharmalabs.com
Telephone: +91 260 2400467, +91 99099 94655

NOTICE OF 5th ANNUAL GENERAL MEETING, E-VOTING INFORMATION AND RECORD DATE FOR DIVIDEND

NOTICE IS HEREBY GIVEN THAT ;

1. The **5th Annual General Meeting** of the Members of Aarti Pharmalabs Limited ("the Company") will be held on **Wednesday, August 07, 2024 at 11:00 a.m. (IST)** through Video Conferencing ("VC")/ Other Audio-Visual Means ("OAVM") to transact the business, as set out in the notice convening the AGM. In compliance with General Circular 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs ("MCA") and SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 07, 2023 issued by Securities and Exchange Board of India ("SEBI") (hereinafter collectively referred to as "the Circulars"), Companies are allowed to hold the AGM through VC, without the physical presence of members at a common venue. Hence the AGM of the Company is being held through VC/OAVM to transact the business as setforth in the notice of the AGM.
2. In compliance with the said circulars, Notice of the AGM alongwith the Annual Report for 2023-24, has been sent, through electronic mode to those Members, whose email addresses are registered with the Company, Depository Participant(s) ("DP"). The Notice and Annual Report is available on the website of the Company at https://www.aartipharmalabs.com/annual-reports and websites of the Stock Exchanges i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") at www.bseindia.com and www.nseindia.com respectively, and also on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com. The dispatch of the AGM Notice and Annual Report through e-mails has been completed on July 15, 2024.
3. Pursuant to the provisions of Section 108 of the Companies Act, 2013 ("Act") read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, Regulation 44 of SEBI (LODR) Regulations, 2015 and Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, the Company is pleased to provide its members facility to cast their votes electronically on all resolutions set forth in the Notice of the 5th AGM. For this purpose, the Company has availed facility for voting through electronic means from NSDL.

All the shareholders are informed that;

4. The e-voting period shall commence on **Sunday, August 04, 2024 at 9:00 a.m.** (IST) and ends on **Tuesday, August 06, 2024** at **5:00 p.m.** (IST). During this period, Members holding shares in dematerialized form or whose shares are lying in Escrow account as on **cut-off date i.e. Wednesday, July 31, 2024** may cast their vote electronically. The e-voting module shall be disabled by NSDL for voting thereafter.
5. Members who have acquired shares of the Company after sending of the Notice and holding shares as of the cut-off date may obtain the User ID and password by sending a request at evoting@nsdl.co.in or investorrelations@aartipharmalabs.com. However, if the person is already registered with NSDL for remote e-voting then you may use existing User ID and password, and cast your vote.
6. Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently. The facility for e-voting will also be made available during AGM and those Members present in the AGM through VC/OAVM, who have not cast their vote on the resolution through remote e-voting and or otherwise not barred from doing so, shall be eligible to vote through the e-voting systems at the AGM. The Members who cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their votes again.
7. Members who do not have the User ID and password for e-voting and for attending AGM through VC/OAVM or have forgotten the User ID and password may retrieve the same by following the remote e-voting instructions mentioned in the Notice of 5th AGM. Further, Members can also use the OTP based login for lodging into the e-voting system of NSDL.
8. Members shall be able to attend the AGM through VC/OAVM or view the live webcast of AGM provided by NSDL at www.evoting.nsdl.com by using their remote e-voting login credentials and selecting the EVEN(129338) for Company's AGM. The attendance of the Members attending the AGM through VC/OAVM will be counted for the purpose of ascertaining the quorum Section 103 of the Act.

Process for registering E-mail addresses:

9. Members who have not registered their e-mail addresses, so far, are requested to register their e-mail addresses, in respect of electronic holdings with the Depository through their concerned Depository Participant(s). Members whose shares are lying in Escrow account and who have not registered / updated their email address, are requested to submit details in prescribed form Schedule 1 & 2 to Link Intime India Private Limited at their address C 101, 247 Park, L. B. S. Marg, Vikhroli (West), Mumbai- 400083, or at rnt.helpdesk@linkintime.co.in.

Process to be followed by the Members, whose email address is not registered with the depositories, for procuring user id and password for remote e-voting and e-voting during the AGM:

10. Please provide DPID-CLID (16 digit DPID + CLID or 16 digit beneficiary ID), name, client master or copy of consolidated account statement, PAN (self-attested), AADHAR (self-attested) to investorrelations@aartipharmalabs.com.
11. Alternatively members may send an email request to evoting@nsdl.co.in for obtaining User ID and password by providing the details mentioned in Point (10).
12. In case of any assistance, members may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for shareholders available at the download section of NSDL at www.evoting.nsdl.com or call on toll free no.: 022 - 48867000 or send a request to Ms. Prajakta Pawle, Executive Manager-NSDL at email: evoting@nsdl.co.in.

The **record date** for the purpose of determining entitlement of shareholders for the final dividend for FY 2024 is **Wednesday, July 31, 2024**. The payment of dividend shall be made on or before **September 02, 2024**, subject to the shareholders' approval at the 5th AGM.

By order of the Board of Directors
For Aarti Pharmalabs Limited
Sd/-
Nikhil Natu
Company Secretary
ICSI M. No. A27738

Mumbai / July 15, 2024

KAYA LIMITED

CIN: L85190MH2003PLC139763
Reg. Office: 23/C, Mahal Industrial Estate, Mahakali Caves Road, Near Paperbox Lane, Andheri (East), Mumbai – 400093.
Tel: 022-6619 5000 **Fax No.:** 022-6619 5050
Website: www.kaya.in **Email:** investorrelations@kayaindia.net

NOTICE OF 21ST ANNUAL GENERAL MEETING ("21ST AGM" OR "MEETING") TO BE HELD THROUGH VIDEO CONFERENCING/ OTHER AUDIO-VISUAL MEANS ("VC/OAVM")

NOTICE is hereby given that the 21st Annual General Meeting (AGM) of the members of the Company is scheduled to be held on **Tuesday, August 6, 2024 at 10.00 a.m. (IST) through Video Conference/Other Audio-Visual Means (VC/OAVM),** to transact the businesses as set out in the notice of the 21st AGM **("AGM Notice")**

1. In compliance with all the applicable provisions of the Companies Act, 2013 and the rules made thereunder, read with General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020, General Circular No. 02/2021 dated January 13, 2021, General Circular No. 02/2022 dated May 5, 2022 and General Circular No. 10/2022, December 28, 2022 and General Circular No.the 09/2023 dated September 25, 2023 and other related circulars issued by the Ministry of Corporate Affairs **("MCA Circulars"),** SEBI circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 read with Circular no. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023 and applicable provisions of SEBI (Lising Obligations and Disclosure Requirements) Regulations, 2015, the Annual Report for the Financial Year 2023-24 **("Annual Report FY24")** alongwith the AGM Notice has been sent through electronic mode on **Monday, July 15, 2024,** to all those Members whose e-mail addresses are registered with the Company/Depository(ies).

2. The AGM Notice, the Annual Report FY24 and other related information can be accessed from the website of the Company, websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at ww.nseindia.com and National Securities Depository Limited (NSDL) at https://www.evoting.nsdl.com/. The relevant documents referred to in the AGM Notice shall be made available for inspection by the Members electronically based on requests received at investorrelations@kayaindia.net. Additionally, such documents shall be made available for inspection at the registered office of the Company during business hours on all working days except Saturdays and Sundays upto the date of the 21st AGM.

3. The Company has availed the services of NSDL for conducting the 21st AGM through VC/OAVM, enabling participation of the Members at the Meeting, providing e-voting facility, prior to the Meeting **("Remote E-voting")** and at the Meeting in connection with the business to be transacted thereat.

4. Members may refer to the detailed procedure and instructions for Remote E-voting and E-voting at the Meeting, provided as part of the AGM Notice. **The Remote E-voting period commences on Saturday, August 3, 2024 (9:00 a.m. IST) and ends on Monday, August 5, 2024 (5:00 p.m. IST).**

5. Members are requested to note that the **Remote E-voting shall not be permitted beyond 5:00 p.m. IST. on Tuesday, August 6, 2024** and the facility shall be disabled by NSDL thereafter. Once the vote on a resolution is cast, the Member shall not be allowed to alter it subsequently. Members who have cast their vote through Remote E-voting prior to the Meeting, may attend/participate in the Meeting through VC/OAVM facility but shall not be allowed to cast their vote again at the meeting. Members participating at the AGM, who have not already cast their vote by Remote E-voting, are eligible to exercise their right to vote at the AGM.

6. A person whose name appears in the Register of Members/List of Beneficial Owners (in case of demat shareholding), on **Friday, July 26, 2024 ("Cut-Off Date")** shall only be entitled to avail the facility of Remote E-voting as well as Evoting at the Meeting. Voting Rights shall be reckoned on the paid-up value of equity shares registered in the name of the Members as on the Cut-Off Date. A person who is not a Member as on the Cut-ff Date should treat the AGM Notice for information purposes only.

7. Members who have not registered their email address are requested to register the same in respect of shares held in demat mode by contacting the concerned Depository Participant and in respect of shares held in physical mode, by writing to Link Intime India Private Limited, the Registrar and Share Transfer Agent of the Company (RTAT), a their address C - 101, 247 Park, L B S Marg, Vikhroli (West), Mumbai - 400 083 or by using the "Service Request" option under "Investor Services" tab available on the website of the RTA.

8. **Any person,** who becomes a Member of the Company after the Notice has been sent and holding shares as on the said cut-off date may access the AGM related documents on the aforementioned websites and may obtain the User ID and password by sending a request at evoting@nsdl.com or helpdesk.evoting@cdslindia.com.

9. In case, any Members who require assistance before or during the AGM can reach out NSDL on evoting@nsdl.com, contact at 1800-222-990 or Ms. Sarita Mote, Assistant Manager - 022-24994890 email id: SaritaM@nsdl.co.in or Soni Singh, Assistant Manager at + 91 22 24994559 email id: SoniS@nsdl.co.in.

For Kaya Limited,
Sd/-
Nitika Dalmia
Company Secretary &
Compliance Officer

Place: Mumbai
Date: July 15, 2024

DEN NETWORKS LIMITED

CIN: L92490MH2007PLC344765
Registered Office: Unit No. 116, First Floor, CWing Bldg. No. 2 Kailas Industrial complex, L.B.S Marg, Park Site, Vikhroli (W), Mumbai -400079, Maharashtra, India
Phone No.: +91-22 25170178, Email Id: investorrelations@denonline.in, Website: www.dennetworks.com

EXTRACT OF CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2024

(Rs. in million except per share data)

Sl. No.	Particulars	Quarter Ended 30.06.2024 (Unaudited)	Quarter Ended 31.03.2024 (Audited)	Quarter Ended 30.06.2023 (Unaudited)	Year Ended 31.03.2024 (Audited)
1.	Total Income from Operations	2,475.28	2,580.17	2,731.81	10,807.48
2.	Profit / (Loss) for the period (Before Tax, Exceptional and/or Extra-Ordinary items)	554.71	687.76	499.92	2,446.26
3.	Profit / (Loss) for the period before Tax (after Exceptional and/or Extra-Ordinary items)	554.71	687.76	499.92	2,446.26
4.	Profit / (Loss) for the period after tax (after Exceptional and/or Extra-Ordinary items)	432.91	770.51	422.80	2,127.94
5.	Total Comprehensive Income for the period (Comprising Profit/(Loss) for the period (after tax) and other Comprehensive Income (after tax))	433.93	770.79	425.18	2,134.16
6.	Paid-up Equity Share Capital (net)	4,767.66	4,767.66	4,767.66	4,767.66
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year				29,433.40
8.	Earning Per Share (Face value Rs. 10/-)				
	(a) Basic	0.95*	1.66*	0.89*	4.50
	(b) Diluted	0.95*	1.66*	0.89*	4.50
	*not annualised				

Notes to the consolidated financial results:

1. The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the websites of the Stock Exchanges (www.bseindia.com / www.nseindia.com) and Den Networks Ltd. (www.dennetworks.com).
2. The quarterly financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on July 15, 2024. The Statutory Auditors of the Company has carried out a Limited Review of the quarterly financial results.
3. Following are the particulars of the Company on standalone financials:-

(Rs. in million)

Particulars	Quarter Ended 30.06.2024 (Unaudited)	Quarter Ended 31.03.2024 (Audited)	Quarter Ended 30.06.2023 (Unaudited)	Year Ended 31.03.2024 (Audited)
Revenue from operations	2,425.75	2,241.58	2,710.34	10,347.56
Profit Before Tax	483.21	338.55	551.80	2,065.36
Profit After Tax	359.25	416.32	477.77	1,756.57

For and on behalf of Board of Directors of
DEN NETWORKS LIMITED
Sd/-
SAMEER MANCHANDA
Chairman and Non Executive Director
DIN: 00015459

Date : 15/07/2024
Place : New Delhi

होली एंजल्स शाळेतील दहावी परीक्षेत उत्तम यश मिळविलेल्या विद्यार्थ्यांना संस्थापक डॉक्टर ओमेन डेव्हिडच्या वतीने ट्रॉफी

डोंबिवली, दि. ११ (वार्ताहर) : डोंबिवली पूर्वेकडील पी अँड टी, डोंबिवली येथील होली एंजल्स शाळेत २०२३-२४ ला झालेल्या सीबीएसई बोर्डच्या इयत्ता दहावी च्या परीक्षेत उत्तम यश मिळवलेल्या विद्यार्थ्यांचा कौतुक सोहळा पार पडला. यावेळी संस्थाचालक डॉक्टर ओमन डेव्हिड, ट्रस्टी लीला ओमेन, प्राचार्य बिजॉय ओमेन, मुख्याध्यापिका रफत शेख, विद्यार्थी शिक्षक व पालक वर्ग उपस्थित होते.संस्थापक डॉक्टर ओमेन डेव्हिड यांनी मुलांना ट्रॉफी पुष्पगुच्छ व डॉ. ओमन डेव्हिड जीवन (H चरित्रावर आधारित पुस्तक 'Doctor Commen Devid_A man of substance 'या पुस्तकाची एक-एक प्रत देण्यात आली.

यावेळी प्राचार्य बिजॉय ओमेन म्हणाले, मुलांचे, पालकांचे व दहावीला शिकवणाऱ्या सर्व शिक्षकांचे मनःपूर्वक अभिनंदन. मेरिटमध्ये येणाऱ्या व ९०% पेक्षा जास्त गुण मिळवणाऱ्या सर्व विद्यार्थ्यांना ते म्हणाले, यापुढेही असेच यश मिळवण्यासाठी सातत्याने प्रयत्न सुरू ठेवा. विद्यार्थ्यांना पुढील भविष्यासाठी शुभेच्छा. इयत्ता दहावी व बारावीचा गेल्या कित्येक वर्षापासून लागणाऱ्या शाळेच्या शंभर टक्के रिझल्टचे सातत्य याही वर्षी राखले गेले आहे यासाठी शिक्षक व पालकांचे मनःपूर्वक अभिनंदन.

यावेळी मेरिटमध्ये आलेल्या प्रथम, द्वितीय व तृतीय क्रमांक मिळविणारे श्रेयस शाम अय्यर (९८.८०), आर्या केदार देवधर (९६.८०), हितांशू राजेश हातीसकर (९५.८०) यांनी आपले मनोगत व्यक्त केले. डॉक्टर ओमेन डेविड सर यांनी गुणवंत विद्यार्थ्यांचे, मुलांचे, पालकांचे व शिक्षकांचे अभिनंदन केले आणि त्यांनी सांगितले की, शहरातील विद्यार्थ्यांना कॉलेजसाठी मुंबईकडे धाव घ्यावी लागते कारण डोंबिवली येथील कॉलेजेसची संख्या पुरेशी नाही. याच विचाराने प्रेरित होऊन आता येथे कॉलेज सुरू केले आहे. शाळेप्रमाणेच कॉलेजची गुणवत्ता उत्तम राखण्यात येईल. अशक्य काहीच नाही सातत्याने प्रयत्न करत रहा यश तुमचेच आहे. समाजातील गरजूंना मदत करण्याची वृत्ती बाळगा असे सांगून उज्वल भवितव्यासाठी शुभेच्छा दिल्या. कार्यक्रमाच्या सूत्रसंचालनाची जबाबदारी माध्यमिक विभागाच्या शिक्षिका रेवती अय्यर यांनी सांभाळली.

महानगरपालिका प्रशासनाकडून वेसावे भागातील दोन अनधिकृत इमारतींचे निष्कासन

आणखी सात ते आठ इमारतींवर केली जाणार कारवाई

मुंबई, दि. ११ (प्रतिनिधी) : वेसावे (वर्सोवा) येथील किनारा व्यवस्थापन क्षेत्रात (सीआरझेड) उद्भवलेल्या अनधिकृत बांधकामांविरोधात बृहन्मुंबई महानगरपालिका प्रशासनाच्या वतीने जून २०२४ पासून हाती घेतलेली मोहीम आता अधिक तीव्र करण्यात आली आहे. या भागातील दोन इमारतींवर आज निष्कासनाची कारवाई करण्यात आली.

दिनांक ३ जून २०२४ पासून वेसावे गाव (शिवगल्ली) भागातील अनधिकृत बांधकामांविरोधात कठोर कारवाई सुरू असून आतापर्यंत या भागातील सात इमारती निष्कासित करण्यात आल्या आहेत. त्यामध्ये तळमजला आणि तीन मजली, चार मजली तसेच पाच मजली अशा स्वरूपाच्या इमारतींचा समावेश आहे. आज निष्कासन करताना बृहन्मुंबई महानगरपालिकेचे ३९ अधिकारी, ३० कामगार असा मनुष्यबळासह एक पोकलेन संयंत्र, दोन जेसीबी, पाच हँडब्रेकर आदी संसाधनांच्या साहाय्याने कारवाई करण्यात आली. यावेळी पुरेसा पोलिस बंदोबस्त तैनात होता. या भागातील अजून ७ ते ८ इमारतींवर निष्कासनाची कारवाई करण्यात येईल, असे असे बृहन्मुंबई महानगरपालिका प्रशासनाच्या वतीने स्पष्ट करण्यात येत आहे.

अधिवेशन कालावधी एक दिवसाने वाढवावा : विजय वडेट्टीवार

मुंबई, दि. ११ (प्रतिनिधी) : आरक्षणाच्या मुद्द्यावर बुधवारी विधानसभेचे कामकाज दिवसभरासाठी तहकूब करण्यात आले. उद्या विधानपरिषद सदस्यांच्या निवडणुकीसाठी मतदान आहे. त्यामुळे कामकाज किती होईल माहीत नाही. अधिवेशन कालावधीत कामकाज होणे अपेक्षित आहे. विरोधी पक्ष आणि सत्ताधाऱ्यांच्या प्रश्नांवर विसृत चर्चा होणे आवश्यक आहे. त्यामुळे अधिवेशन कालावधी एक दिवसाने वाढवावा अशी, आग्रही मागणी विधानसभा विरोधी पक्षनेते विजय वडेट्टीवार यांनी आज विधानसभेत केली आहे.

शेअर बाजारात मोठी वाढ; सेन्सेक्स ८०६६४ वर बंद, मार्केट कॅप ४५५ लाख कोटी पार

नवी दिल्ली, दि. १५ (वृत्तसंस्था) : आठवड्याचा पहिला दिवस शेअर बाजारासाठी ऐतिहासिक ठरला. नॅशनल स्टॉक एक्सचेंजच्या निफ्टीने पहिल्यांदाच ८१.७५ अंकांच्या वाढीसह २४६०० चा टप्पा ओलांडला, तर बॉम्बे स्टॉक एक्सचेंजचा सेन्सेक्स १४५.३२ अंकांच्या वाढीसह ८०,६६४ वर बंद झाला. सत्रात ऑटो, बँकिंग, मेटल, फार्मा आणि एनर्जी शेअर्समध्ये जोरदार खरेदी दिसून आली.

शेअर बाजारातील वाढीमुळे BSE वर लिस्टेड शेअर्सचे मार्केट कॅप रु. ४५५.१२ लाख कोटी रुपयांच्या ऐतिहासिक उच्चांकावर पोहोचले. हे मागील ट्रेडिंग सत्रात ४५२.३८ लाख कोटी रुपये होते. म्हणजेच, सत्रात गुंतवणूकदारांच्या संपत्तीत २.७४ लाख कोटी रुपयांची वाढ झाली आहे.

व्यवहारात ONGC ५.८%, Shriram Fin ३.०५% SBI २.५५%, NTPC २.२३%, अल्ट्राटेक सिमेंट १.९८%, महिंद्रा अँड महिंद्रा ०.९६%, बजाज फायनान्स ०.८२%, टाटा मोटर्स ०.७८%, मारुती सुझुकी ०.६८%, IndusInd Bank ०.६%, KoTC Bank ०.५%, Kodra Ind ०.६ टक्क्यांच्या वाढीसह बंद झाले. तर, एशियन पेंट्स १.४४ %, टाटा स्टील १.१३ %, ॲक्सिस बँक ०.७६ %, टेक महिंद्रा ०.४३ %, टीसीएस ०.४० % घसरणीसह बंद झाले.

व्यवहारात फार्मा, एनर्जी, ऑटो, बँकिंग, मेटल, ऑइल अँड गॅस, हेल्थकेअर, कंझ्युमर ड्युरेबल्स क्षेत्रांतील शेअर्समध्ये खरेदी दिसून आली. व्यवहारात मिडकॅप निर्देशांकाने पुन्हा उच्चांक गाठला. सेन्सेक्सच्या ३० शेअर्सपैकी १८ वाढीसह बंद झाले, तर १२ तोट्यात गेले. बीएसईच्या आकडेवारीनुसार, ४१६८ शेअर्सपैकी २०३८ वाढीसह आणि २००३ तोट्यासह बंद झाले.

ऑनलाईन फूड डिलिव्हरी महागणार; झोमॅटो-स्विगीने पुन्हा प्लॅटफॉर्म फी वाढवली

नवी दिल्ली, दि. १५ (वृत्तसंस्था) : ऑनलाईन फूड डिलिव्हरी ॲप Zomato आणि Swiggy ने पुन्हा एकदा त्यांच्या प्लॅटफॉर्म फीमध्ये वाढ केली आहे. यावेळी प्लॅटफॉर्म फीमध्ये सुमारे २० % वाढ करण्यात आली आहे. आतापर्यंत हे शुल्क ५ रुपये होते, जे आता ६ रुपये करण्यात आले आहे. सध्या कंपनीने ही वाढ फक्त दिल्ली आणि बंगळुरुमध्ये केली आहे, पण लवकरच संपूर्ण देशात लागू केली जाईल. बंगळुरुच्या काही भागात प्लॅटफॉर्म फी ७ रुपये करण्याची योजना सुरू आहे. या भागात कंपनी ७ रुपये प्लॅटफॉर्म फी करण्याबाबत चाचणी करत आहे. सर्व काही ठीक झाले, तर याची अंमलबजावणी केली जाईल. दरम्यान, प्लॅटफॉर्म फीमध्ये वाढ झाल्यामुळे कंपनीला मोठा फायदा होतो. प्लॅटफॉर्म फीमध्ये वाढ झाल्यामुळे कंपनीच्या EBITDA वर सुमारे ६-७ टक्के प्रभाव पडतो. प्लॅटफॉर्म फीमध्ये फक्त १ रुपयांची वाढ केल्याने, कंपनीच्या EBITDA मध्ये ८५-९० कोटी रुपयांची वाढ झाली आहे.